

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 772 of 1999

Allahabad this the 19th day of April 2000

Hon'ble Mr.S.K.I. Naqvi, Member 'J'

Smt. Rekha Srivastava, aged about 30 years, W/o
Shri O.P. Srivastava, R/o 405/5, Shastri Nagar,
Kanpur Nagar.

Applicant

Advocate Shri Rakesh Verma

Versus

1. Union of India through the Secretary, Ministry of Food Consumer Affairs (Department of Sugar and Edible Oil), Krishi Bhawan, New Delhi.
2. The Director, National Sugar Institute, Kanpur.
3. The Asstt. Director (Hindi Cell), National Sugar Institute, Kanpur.

Respondents

By Advocate Shri Ashok Mohiley

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

In this matter, the applicant has sought for first relief, for direction to the respondents to engage the applicant as Hindi Librarian and to permit her to continue till 30.7.99. In the alternative to this relief, there is a prayer for direction to the respondents to treat the applicant to have

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continued in service as Hindi Librarian, Hindi Cell on daily wage basic and to pay salary upto 30.7.1999. Since this relevant date of 30.7.99 has already expired and the position emerged thereafter has not been brought on record, hence no direction of relief No. '1' except for payment of salary for working upto 30.7.99. The other relief sought on behalf of the applicant is to direct the respondents to consider the candidature of the applicant for appointment in regular capacity and appoint her incase she is found suitable. On this relief, learned counsel for the respondents submits that this relief can also not be provided to the applicant in view of the fact that there is no such post of Hindi Librarian with the respondents.

2. Keeping in view the facts and circumstances of the case, I find it a fit matter to direct the respondents to consider the candidature of the applicant, incase there is or there occurs the post of Hindi Librarian and she is found suitable to the post, as such. The respondents are also directed to make payment of salary for working days upto 30.7.1999 for which the applicant is said to have actually worked with respondent.
3. With the above observation, the P.W. stands disposed of. No order as to costs.

S. C. Ganguly
Member (J)

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